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ITEM NO.77

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 5383/2015

RAJENDRA PRASAD MISHRA AND ORS.

Petitioner(s)

VERSUS

BRIJENDRA AND ORS.

Respondent(s)

(with appln. (s) for permission to file lengthy list of dates and interim relief and office report)

Date : 28/08/2015 This petition was called on for hearing today.

For Petitioner(s)

Ms. Shruti Sen, Adv.
Mr. M. P. Shorawala, Adv.

For Respondent(s)

Mr. Mohd. Muztaba, Adv.
Ms. Asha G. Nair, Adv.

Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed the counter affidavit as gets revealed from the perusal of the office report.

Fresh steps for the service of notice by usual mode to the unserved respondent Nos. 2 to 14 shall be taken by the learned counsel for the petitioners within a period of three weeks. Dasti in addition is permitted to be served.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.08.31
16:46:41 SCT

List again on 23.11.2015.

Reason:

(M K HANJURA)
Registrar

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MG
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